

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O. A. No. 260/00600 OF 2014  
Cuttack, this the 8<sup>th</sup> day of August, 2014

CORAM  
**HON'BLE MR. A.K. PATNAIK, MEMBER (Judl.)**

.....  
Chandra Sekhar Behera,  
Aged about 35 years,  
Son of Late Gopinath Behera (Ex-Sr. Accountant),  
At- Upper Police Colony, PO- Tulasipur,  
PS- Bidanasi, Dist- Cuttack-753008, Odisha.

.....Applicant  
Advocate(s)... M/s. U.C.Mohanty, T. Sahoo, P.K.Pattnaik, B.K.Swain

**VERSUS**

Union of India represented through

1. Secretary to Govt.,  
Ministry of Personnel Public Grievances & Pensions,  
Department of Personnel & Training,  
North Block, New Delhi-110001.
2. The Comptroller & Auditor General of India,  
Pocket-9, Deen Dayal Upadhyay Marg,  
New Delhi-110124.
3. The Principal Accountant General (A&E),  
Odisha, Bhubaneswar-751001,  
Dist- Khurda, Odisha.
4. The Deputy Accountant General (Admn.),  
O/o The Principal Accountant General (A&E),  
Odisha, Bhubaneswar-751001,  
Dist- Khurda, Odisha.
5. The Sr. Accounts Officer (Admn.),  
O/o The Principal Accountant General (A&E),  
Odisha, Bhubaneswar-751001,  
Dist- Khurda, Odisha.

..... Respondents  
Advocate(s)..... Mr. L. Jena

*Alles*

## ORDER (ORAL)

### A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. U.C.Mohanty, Learned Counsel for the Applicant, and Mr. L.Jena, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

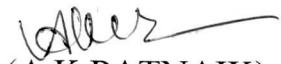
2. Applicant by filing this O.A. has prayed for a "direction to the Respondents to consider his case for appointment under compassionate ground at par with similarly placed persons who were given appointment being the defendant of the deceased Government Servant who died in harness much latter, and keeping in view the application submitted on 28.12.1999 under Annexure-A/4". It is the case of the applicant that his father while returning from the office met with an accident on 18.10.1999 and died on 31.10.1999. It has further been submitted that though the applicant filed successive representations with the required documents his case has not yet been considered for compassionate appointment whereas the same has been extended in respect of other family members of the deceased Government Servant who had died much latter than the applicant's father. Mr. Mohanty, Ld. Counsel for the applicant, submitted that applicant's grievance might be redressed if a direction is issued to the Respondent No.3 to dispose of the pending representation as at Annexure-A/12 series.

3. Mr. Jena, Ld. ACGSC, submits that he has no immediate instruction as to whether any such representation, as claimed by the applicant, has really been submitted by him and, if so, the status thereof.

*W.L.W.*

4. Be that as it may, since it is the positive case of the applicant that no decision has been communicated to him on the representation submitted vide Annexure-A/12 series, without entering into the merit of this matter, this O.A. is disposed of at this admission stage with direction to Respondent No.3 to consider the grievance of the applicant as referred by him in his representation, if the same is still pending, and communicate the decision thereof, in a well-reasoned order to the applicant within a period of 90 (ninety) days from the date of receipt of copy of this order.

5. As agreed to by Ld. Counsel for both the sides, copy of this order, along with the paper book, be transmitted to Respondent No.3 by Speed Post at the cost of the applicant, for which Mr. Mohanty, Ld. Counsel for the applicant, undertakes to furnish the postal requisites by 11.08.2014.

  
(A.K.PATNAIK)  
MEMBER(Judl.)

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